

Through Video Conference via Cisco WebEx.

CBI Case No. 32/2019
CBI v. P. K. Samal & Ors.

14.08.2020.

The matter is taken up for hearing through video conference in view of the office order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI.

Proceedings against accused Nos. 1, 2 & 7 have been abated.

Sh. Rajat Bali, counsel for accused No. 3.

Ms. Shewta Priya, proxy counsel for accused No. 5.

None has joined the proceedings on behalf of accused Nos. 4, 6, 8 & 9. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, the matter be re-listed for final arguments on **30.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/14.08.2020.